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labour in Saw Mills of M/s Singareni Collieries Company Ltd. will be considered after the views of the available The management become other decisions include setting up of three committees to go into the question of prohibition of employment of contract labour in the Indian Oil Corporation refinery at Mathura, Canteen establishments of Messrs Bharat Petroleum Corporation and the (Refinery) Bombay Customs House, Calcutta respectively

(b) Statutory Provisions for making available to the contract labour, welfare facilities such as Canteens, Creches, dining room/ hall, safe drinking water, first-aid, etc exist in the Contract Labour (Regulation & Abolition) Act, 1970, and the Central Rules framed there-under-

(c) No centralised data in the form asked for is maintained in the Ministry of Labour.

(d) to (f) Employment of contract labour in a job/process/operation is prohibited by the appropriate Government after following due procedure outlined in the Act- No discrimination is made between a public sector and a private sector establishment. The Central Government has prohibited employment of contract labour in some jobs/ processes/operations in some of the mines including coal mines in catering establishments of Indian Railways, in some depots of the Food Corporation of India and in sweeping, cleaning, dusting and watching of the buildings owned or occupied by some establishments in respect of which the Central Governments is the appropriate Government.

Irregularities in Seed Import Policy

1814. DR. NARREDDY THU-REDDY : Will the Minister of AGRICULTURE be pleased to state ;

(a) whether it is a fact that National Seed Policy which is being implemented since 1st October, 1988 is having many scientific irregularities like new pest and disease problems and also drift of indigenous genetic resources;

(b) if so, whether there is any proposal to amend the policy; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): (a) No, Sir. The New Policy on Seed Development provides for adequate plant protection and quarantine provisions to preclude the entry of exotic pests and diseases into the country-

(b) No, Sir.

(c) Does not arise.

Cost of imported edible oil

1815. SHRIMATI VEENA VERMA : SHRI KAPIL VERMA: SHRI CHHOTUBHAI PATEL :

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether Government propose to further import one lakh tonne of edible oil in addition to two lakhs tonne already imported;

(b) if so, the reasons threfor: and

(c) what would be the cost of the import ?

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THE MINISTER OF STATE THE MINISTRY OF IN FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL) : The quantity of edible oil to be imported is a subject to constant review based on a number of factors like production of edible oilseeds, availability and prices of indigenous oil and the foreign exchange available for thid purpose etc As such it is not possible to indicate the quantity of edible oil to be imported during the current year. Edible Oils are imported on Financial Year basis. During the current Financial Year 1990-91 (till 15-5-90) the State Trading Corporation of India Ltd. has already contracted to imnort about 66, 000 Mts of Palmolein at an approximate value of Rs. 35 crores at prevailing exchange rates.

विश्ववाम्रों को समस्वाएं

1816 श्रीमतो बोणा दर्शाः श्री कपिल दर्माः

र्मधा **अस्याण** संत्री यह वताने की _अथ। करेंगे कि :

(क) क्या सरकार का ध्यान पुरी के शंकराबार्य द्वारा हाल ही में दिए गए उस वक्तव्य की कीर दिलाया गया है जिसमें उन्होंने यह कहा है कि ''राजा राम मोहन राय की उड़ती गलती की वजह से ब्राज विधवायों की समस्या है'' यदि हां, तो इस पर सरकार की क्या प्रतिक्रिया है ;

(ख) क्या यह सच है कि देश भर में विश्ववा एवं परित्यक्ता महिलाओं को शायिक झारमनिर्भरता प्राप्त न होने के कारण लामान्यतथा "नारीझांध्रमों में शिखारियों जैसा जीवन व्यतीत करना पड़ता है, यदि हां, को सरकार विधवाओं व परित्यक्तामों को सामाजिक न्याय व झार्विक झारमनिर्भरता श्वान करमे झीर उनका जीवन स्तर ऊंचा उठाने की दिशा में क्या कदम उठाने जा रही है; झीर (ग) यदि पति प्रंपनी पत्नी को घर से लिकास दे, रूषवा पत्नी डारा तसाक मेने को रूवस्पा में पत्नी जो स्वसः पति की सम्पत्ति का द्वाधा हिस्स मिल जाये इस दिशा में सरकार क्य' कदम उठाने जो रही है ?

भग और करनान मंत्री (भी राज विलास पासवान) : (क) शौर (ख) तथ्वारमक स्थिति का प्रता लगाया जा रहा है तथा इसे सभा पटल पर रख दिथा जाएगा ।

(ग) पूर्व इसके कि करकार इारा विचार किया जाए इस मामले ५र गहन अध्ययन तथा व्योपक सर्वसम्मेलि कपेक्षित है । इस समय इस प्रकार का कोई मस्ताय सरकार के विचाराधीन नहीं है।

Export of Nigerseeds

1817. SHRI S MADHAVAN: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether it is a fact that the Government's decision to export, nigerseeds only through the National Agricultural Cooperative Marketing Feedcration of India has resulted in decline in export and less price to farmers; and

(b) if so, what steps Government propose to take to increase the export of nigerseeds?

MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL) : (a) and (b) Export of nigerseed is at present canalisd through NAFED and TRIFED. As per provisional estimate of export of nigerseed in 1989-90, there has been no decline in the volume of export